

HIGH COURT OF DELHI : NEW DELHI

No. 6182-I/ORG/ /DHC/2026

Dated: February 24<sup>th</sup>, 2026

PRACTICE DIRECTION

Hon'ble the Chief Justice is pleased to issue the following Practice Direction for information and compliance by all concerned:-

*“An averment before prayer clause with regard to jurisdiction in the application(s) under Section 29A(4) of Arbitration and Conciliation Act, 1996 for extension of time for making the Award, before this Court shall be given”.*

This Practice Direction shall come into force with immediate effect

By Order

Sd/-  
(ARUN BHARDWAJ)  
REGISTRAR GENERAL